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	Moradabad	
	Paurl Garhwal	
	Pratapgarh	
	Pillbhit	
	Rampur	
	Saharanpur	
	Shajahanpur	
	Sonbhadra	
	Kanpur Dehat	
	Maharajganj	

Visakhapatnam Port Trust

3011. SHRI K.P. NAIDU : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Visakhapatnam Port Trust proposes to launch an aggressive campaign to project the port as a favourite destination for its container cargo;

(b) the target set up to handle cargo and container traffic during the current fiscal year; and

(c) the progress of construction of multipurpose berth in this regard in the outer harbour?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) The Port has plans to develop container handling facilities.

(b) Cargo Traffic Target of 36.00 Million Tonnes has been fixed which includes 1.50 lakh Tonnes of containerised cargo for the year 1998-99.

(c) The construction of multipurpose Berth in the outer harbour is in progress and is likely to be ready by 1999-2000.

Kannada Programmes on Bangalore Doordarshan

3012. SHRI K.C. KONDAIAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Television programme producers, artistes and technicians have represented to the Government to give more time to them for Kannada programmes on Bangalore Doordarshan on prime time;

(b) if so, the action, if any, taken to increase the duration of Kannada programmes;

(c) whether the time given for Kannada programmes on prime time was being reduced; and

(d) if so, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) Yes. Sir.

(b) For Kannada programmes Doordarshan has increased the duration for two hours from 2.30 p.m. to 4.30 p.m. Thus, the regional timings for DDK, Bangalore is now from 2.30 p.m. to 8.40 p.m. (earlier it was from 4.30 p.m. to 8.30 p.m.).

(c) No, Sir.

(d) Does not arise.

[Translation]

Review of Anti Defection Law

3013. SHRI RAVINDRA KUMAR PANDEY:

SHRI P. UPENDRA :

SHRI A.C. JOS :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether several experts have suggested review of the Anti Defection Law;

(b) if so, the response of the Government in this regard;

(c) whether the Government propose to bring any Bill for amendment in the said Act or impose a ban on defection;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) Yes, Sir.

(b) to (e) The proposals relating to amendment to the Tenth Schedule of the Constitution, popularly known as Anti Defection Law, was one of the agenda items in the meeting of political parties held on 22nd May, 1998 but the discussion on the issue was deferred. In case consensus emerges amongst political parties on amendments to be made in the Tenth Schedule of the Constitution, Government would consider introducing a Bill for making necessary amendments in the law.

[English]

Pay Revision of Employees in AIR/Doordarshan

3014. SHRI SURESH KURUP: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Prasar Bharati Board has proposed the pay revision of certain categories of employees in All India Radio and Doordarshan;

(b) if so, the details thereof and the steps initiated by the Government in this direction?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) and (b) Yes, Sir. The Prasar Bharati Board had proposed pay revision of certain categories of